

five other members to be chosen by Shri Gorey from other States could be formed to look into the grievances of the Goa freedom fighters. The Akhil Bhartiya Goa Swatantrata Sangram Sainik Sangh has recently sent a letter in this regard. The matter is under consideration of the Government.

Agro-Based Industries

1351. SHRI VIJAY NAVAL PATIL: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government have surveyed the number of agro-based industries operating in various states:

(b) if so, the number of industries operating at present; and

(c) the steps taken by the Government for setting up agro-based industries in rural areas?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) The information is being collected and will be laid on the Table of the House.

Fish Production

1352. PROF. K. V. THOMAS: Will the Minister of AGRICULTURE be pleased to state:

(a) the quantity of fish available in the Arabian Sea, Indian Ocean and Bay of Bengal separately; and

(b) the quantity of fish caught during 1990-91?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) The estimated fishery potential of the Indian Exclusive Economic Zone which embraces the Arabian Sea, Indian Ocean and Bay of Bengal is as follows:—

Arabian Sea	2.587 million tonnes
Bay of Bengal	1.014 million tonnes
Indian Ocean (Oceanic)	0.299 million tonnes

Total 3,900 million tonnes

(b) The quantity of marine fish landed in the country during 1990-91 was about 2.3 million tonnes.

[*Translation*]

Rose Cultivation in Sikanderpur (U.P.)

1353. SHRI HARI KEWAL PRASAD: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government propose to provide special assistance to rose growing farmers in Sikanderpur (Balija) of Uttar Pradesh for cultivation of superior quality rose;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Sir.

(b) An assistance of Rs. 11.66 lakh has been proposed for a period of three years from 1990-91 which will be shared equally by the Central and State Governments on 50:50 basis. 25 acres of land would be covered under new plantations each year and 25 acres each during 1991-92 and 1992-93 will be covered under rejuvenation of old plantations. Technical assistance is provided by the State Government and the National Horticulture Board.

(c) Does not arise.

Electronic Telephone Exchanges at Akola District in Maharashtra

1354. SHRI PANDURANG PUNDLIK FUNDKAR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of electronic telephone exchanges likely to be set up in Akola District of Maharashtra during 1991-92;

(b) whether any time schedule has been fixed for setting up of such exchanges; and

(c) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU): (a) Nine.

(b) and (c) Yes, Sir. These are planned to be provided by March '92.

[English]

Merger of Executive and Ministerial Cadres by Delhi Administration

1355. SHRIMATI D. K. BHANDARI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Central Administrative Tribunal orders on status quo on merger of two cadres known as executive and ministerial have been implemented by Delhi Administration; and

(b) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) and (b) The Delhi Administration has reported that the Central Administrative Tribunal has not passed any order of *status-quo* on the merger of executive and ministerial services of Delhi Administration Subordinate Service Cadre. However, the CAT has passed certain interim orders on transfer/posting from the erstwhile executive cadre to ministerial cadre and vice-versa, which orders are implemented by the Delhi Administration.

Compensation paid to persons killed injured during Elections

1356. SHRI GOVINDRAO NIKAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of compensation paid to the injured and the next of kins of those who lost their lives in violence during election period State-wise;

(b) the details of loss and looting of property during such incidents. State-wise; and

(c) the steps the Government propose to take to tackle such situations in future?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) and (b) The information is being collected from State Governments/Union Territory Administrations and will be laid down on the Table of the House.

(c) Under the VIIIth Schedule to the Constitution, 'Public Order' and 'Police' are State subjects. The primary responsibility for maintenance of law and order thus directly devolves on the State Governments. Nevertheless, the Central Government remains in touch with the State Governments and constantly monitors and reviews the situations. As and when necessary, suitable assistance is also provided to the State Governments.

Upliftment of Fishermen Community

1357. SHRI K. MURALEEDHARAN: Will the Minister of AGRICULTURE be pleased to state:

(a) the programmes implemented by the Government for the upliftment of the fishermen community; and

(b) whether there is any scheme to write-off the loans and other debts in the name of these people in case they sustain loss due to natural calamities?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) Important welfare programmes implemented by the Government for upliftment of the fishermen are:

(i) Group Accident Insurance for Active Fishermen;